

such as constructed roads, provision of water, electricity and drainage etc. has been provided; and

(d) if not, the reasons therefor?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Yes.

(b) Yes.

(c) and (d). Storm water drains have been provided in the entire area and roads constructed in the greater part of the area. Construction of roads in the remaining area is expected to be completed in about a month. Sewers have been laid in part of the area. The remaining work relating to sewers will take about five months to complete.

Water distribution mains have been laid and stand-posts provided for the supply of water. A new reservoir is required to be built for augmenting the water supply. As a temporary measure, however, a 9" main has been laid on, which is expected to supply water by the end of October, 1954, when house to house water connections will be given.

Part of the area is already provided with street lighting. The work in the remaining area is in progress and is expected to be completed in about two months.

PORTUGUESE POSSESSIONS IN INDIA

***1507. Shri Nageshwar Prasad Sinha:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that certain enclaves have been liberated by the Goan nationalists from the Portuguese domination;

(b) if so, the names of those enclaves; and

(c) the nature of administration at present in those areas?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). Dadra and Nagar Avell, two Portuguese enclaves in India forming part of the district of Daman, were

liberated by unarmed volunteers consisting of Goans and residents of these areas. The movement of liberation of these areas started on the 22nd July and ended on the 11th August, 1954.

(c) According to information available with the Government the liberated areas are being administered in co-operation with the people by an administrator chosen by the leaders of the movement.

GOVERNMENT BUILDINGS IN FOREIGN COUNTRIES

859. Shri Radha Raman: Will the Prime Minister be pleased to state:

(a) the number of buildings and other immoveable properties owned by Government in each of the foreign countries;

(b) the value of such immoveable properties individually including the buildings;

(c) whether these buildings are being used by Government;

(d) whether some of the buildings have been let out on rent;

(e) whether Government propose to construct more such buildings;

(f) if so, where and for what purpose; and

(g) the total estimated cost of such buildings?

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): (a) and (b). A statement is laid on the table of the House. [See Appendix VIII, annexure No. 98.]

(c) Yes.

(d) No.

(e) Yes.

(f) and (g). A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 98.]

STATUTORY AND NON-STATUTORY BODIES

860. Shri S. N. Das: Will the Minister of Commerce and Industry be

pleased to refer to the answer to unstarred question No. 787-A asked on the 17th December, 1952, and state:

(a) the names of statutory and non-statutory bodies of permanent nature constituted since December, 1952 under the administrative control of the Ministry of Commerce and Industry giving the following information in each case:—

- (i) date of constitution,
- (ii) the recurring and non-recurring expenditure involved.
- (iii) provision for audit of their accounts, and
- (iv) the method of submission of the report of their activities; and

(b) the names of bodies of permanent nature that have been dissolved during this period?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) and (b). Two statements giving the necessary information are attached. [See Appendix VIII, annexure No. 99.]

Ad-Hoc COMMITTEES

861. Shri S. N. Das: Will the Minister of Commerce and Industry be pleased to refer to the answer to unstarred question No. 787-A asked on the 17th December, 1952, and state:

(a) the names of *ad-hoc* committees:—

- (i) that were appointed since December, 1952 giving the date of appointment,
- (ii) that have finished their work and have submitted their reports during the period giving the dates of submission of their reports, and
- (iii) that are still functioning and the time by which they are expected to submit their reports; and

(b) the names of bodies of advisory character that have been dissolved during this period?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) and (b). Two statements giving the necessary information are attached. [See Appendix VIII, annexure No. 100.]

FIAT CARS

862. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any firm had been given an assurance by Government that the firm will be given a monopoly for the manufacture or assembly of Fiat cars in India on certain conditions;

(b) if so, what were the conditions;

(c) whether it is a fact that subsequently Government negotiated with another Indian firm for the grant of monopoly; and

(d) the final choice of Government in the matter?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) to (d). It is not understood what the Hon'ble Member means by "monopoly for the manufacture or assembly of Fiat cars in India". Manufacturing programmes for baby cars were invited from prospective manufacturers of other types of motor vehicles in the country last year. Three manufacturing programmes for baby cars were received in response, out of which one was for FIAT 1100 car. After scrutiny, all the three programmes were found to be satisfactory and were approved. There was, at no time, any question of Government negotiating with any firm for the grant of "monopoly".

SODA ASH

863. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether applicants for *ad-hoc* licences for import of Soda Ash were told by Government that their applications could be considered only:—

- (i) if they can furnish evidence to show that an export permit